

DISTRICT & SESSIONS COURT, PUNE

Subject : Cancellation of Summer Vacation and restoration of normal Court working, in case of lifting the lock-down after 3rd May, 2020 and before 7th June, 2020.

Reference : Hon'ble High Court Circular dated 21st April, 2020.

No. B-16(ii)/32 /2020

Date: 23rd April, 2020

C I R C U L A R

The Hon'ble Bombay High Court has been pleased to decide that the subordinate Courts shall not avail Summer vacation, if after 3rd May, 2020 and before 7th June, 2020, the normal Court working is restored by lifting the lock down.


During the period of Summer vacation, if normal Court working is restored, the timing of working shall be as in force prior to COVID 19 pandemic.

Inform all the Judicial Officers, staff members, Office of District Government Pleader, Pune and all Bar Associations in Pune Judicial District accordingly.

Copy of this Circular be displayed on the Notice Board of all the Courts in Pune Judicial District.

The Coordinator, Computer Section, District Court, Pune, shall upload this Circular on the official website of District Court, Pune.

Pune.
Dated: 23rd April, 2020.

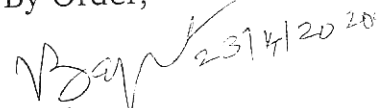

(Neeraj P. Dhote)
Principal District & Sessions Judge,
Pune.

Forwarded with compliments to :

- (1) All the Judicial Officers in Pune Judicial District, for information and necessary action,
 - (2) All Heads of the Branches in District Court, Pune,
 - (3) All Heads of the establishments in Pune Judicial District,
- with a direction to bring this Circular to the notice of all employees working under their control.

No. B-16(ii)/ /2020,
District & Sessions Court,
Pune.
Date: 23-04-2020.

By Order,


Registrar,

District & Sessions Court, Pune.